

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 936 of 2020

IN THE MATTER OF:

BDH Industries Ltd.

...Appellant

Vs

Mars Remedies Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Kairav Trivedi, PCA

**For Respondent: Mr. M.S. Vishnu Sankar, Mr. Pavan Godiawala
Advocates.**

O R D E R
(Through Virtual Mode)

24.11.2020 At request of the Counsel appearing for the Respondent for filing of Reply/Respondent, time is granted till 14.12.2020. The Learned Counsel for the Respondent is to serve a copy of the Reply/Respondent to the Learned Counsel for the Appellant well in advance i.e., four days before the next date of hearing. It is open to the Learned Counsel for the Appellant to file Rejoinder, if any. The Office of the Registry is directed to receive the Reply/Response of the Respondent when it is filed from Respondent's side.

The Registry is directed to List the matter on **14th December, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)